

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSI.A. 4/2015 in Petition(s) for Special Leave to Appeal (C)
29141/2013

No(s).

(Arising out of impugned final judgment and order dated 24/07/2012
in WPC No. 24997/1993 passed by the High Court Of Judicature at
Allahabad)

THE REGIONAL PROVIDENT FUNDS COMMR.& ANR

Petitioner(s)

VERSUS

M/S. PREETI NURSING HOME & ORS.

Respondent(s)

(for deletion of respondents)

Date : 27/03/2015 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL
[IN CHAMBER]

For Petitioner(s)

Ms. Rashmi Malhotra, Adv.
For Mr. Anup Kumar, Adv.

For Respondent(s)

Mr. Tanmaya Agarwal, Adv.
For Mr. Vinay Garg, Adv.UPON hearing the counsel the Court made the following
O R D E R

The application for deletion of Respondent Nos. 2 and
3 from the array of parties is allowed. The name of respondent
Nos. 2 and 3 be deleted from the array of parties at the risk
of the petitioners.

Cause title be amended accordingly.

Signature Not Verified

Digitally signed by
Sukhbir Paul Kaur
Date: 2015.03.31

(Sukhbir Paul Kaur)

(Pardeep Kumar)

14:58:08 IST

Reason:

Court Master

A.R.-cum-P.S.